

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.6561 of 2018

Yugeshwar Ram	--- Petitioner
---Vs.---		
The State of Jharkhand & Ors.	 Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	:	Mr. Manoj Tandon, Advocate
For the Respondent-State	:	Mr. Ashish Kr. Thakur, AC to AAG-III

Order No.6 : Dated 24th June, 2020

Heard Mr. Manoj Tandon, the learned counsel appearing for the petitioner and Mr. Ashish Kr. Thakur, AC to AAG-III appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ashish Kr. Thakur, the learned A.C to Mr. Ashutosh Anand, the learned AAG-III appearing for the respondent State submits that earlier another counsel was appearing in this matter and now a new counsel has to appear in the matter and accordingly his senior will appear in this matter with file as the same is not with him. He submits that the matter may be taken up after two weeks.

Mr. Ashish Kr. Thakur, the learned State counsel has to take specific instruction with regard to Annexure-11 of the rejoinder.

Post the matter on 16.07.2020.

(Sanjay Kumar Dwivedi, J.)